

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 327/MP/2018
Alongwith IA No. 87/2018**

Subject : Petition under 79(1)(f) of the Electricity Act, 2003 for claiming compensation on account of occurrence of 'Change in Law' events as per Article 10.1.1 of the Case-1 long-term Power Purchase Agreement dated 27.11.2013 read with Addendum No. 1 dated 20.12.2013 entered into between Dhariwal Infrastructure Limited and Tamil Nadu Generation and Distribution Corporation Limited thereby resulting into additional recurring/non-recurring expenditure by Dhariwal Infrastructure Limited for supply of 100 MW Contracted Capacity from Unit 2 of its 2 x 300 MW Coal based thermal generating station located at Tadali, Chandrapur in the State of Maharashtra to Tamil Nadu Generation and Distribution Corporation Limited.

Petitioner : Dhariwal Infrastructure Limited (DIL)

Respondent : Tamil Nadu Generation and Distribution Corporation Ltd.

Date of Hearing : 16.4.2019

Coram : Shri P.K. Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S. Jha, Member

Parties present : Ms. Divya Chaturvedi, Advocate, DIL
Shri Saransh Shaw, Advocate, DIL
Shri Aveek Chatterjee, DIL
Shri S. Vallinayagam, TANGEDCO

Record of Proceedings

Learned counsel for TANGEDCO requested for time to file reply to the Petition. The Petitioner had no objection in this regard.

2. The Commission directed the Respondent, TANGEDCO to file its reply on or before 3.5.2019 with an advance copy to the Petitioner who may file its rejoinder, if any, by 17.5.2019. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The Petition alongwith IA shall be listed for hearing in due course for which separate notice will be issued.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**